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The Deputy Minister of External Affairs (Shri Anil K. Chanda): The Bhutan Government has informed the Government of India that it is not in favour of the construction of this dam. This matter is still under consideration.

Shri Beli Ram Das: Has the Government selected any alternative site for this dain?

Shri Anil K. Chanda: This does not arise out of this question.

Shri M. S. Gurupadaswamy: What are the reasons given by the Bhutan Government for not constructing this

Shri Anil K. Chanda: They are not in favour of the construction of this dam.

Shri Beli Ram Das: May I know the causes why the Bhutan Government has refused permission to construct this dam?

Mr. Speaker: The question was put and answered.

COD LIVER OIL

- *1320. Shri S. V. L. Narasimham: Will the Minister of Commerce and Industry be pleased to state:
- (a) the annual demand for cod-liver oil in India;
- (b) the number of Government factories manufacturing cod-liver oil:
- (c) the total quantity manufactured in India in the year 1951-52;
- (d) whether the product of each factory is subjected to analysis;
- (e) whether any complaints have been received against the quality;
- (f) if the answer to part (e) above be in the affirmative, what are the companies whose product is complained against; and
- (g) what steps have been taken by the Government in the matter?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):
(a) The annual demand is estimated at about 30,000 gallons.

- (b) There is no factory in the country manufacturing cod-liver oil.
 - (c) to (g). Do not arise.

Kumari Annie Mascarene: May I know whether there are factories manufacturing shark liver oil. which is the same as cod-liver oil, in India?

- Shri T. T. Krishnamachari: There are factories manufacturing shark liver oil but I do not think the quality of the product or the product itself is identical with cod-liver oil.
- Shri Nanadas: What steps have Government taken to start cod liver oil factories in India?
- Shri T. T. Krishnamachari: If my hon friend would be able to suggest. to me that we can do some fishing in cod, we can take steps to start facto-
- Shri V. P. Nayar: Arising out of the answer of the hon. Minister, may I know whether Government have made any enquiries as to the availability of cod fish in the Wadge Bank?
- Shri T. T. Krishnamachari: Wadge Bank?
- Shri V. P. Nayar: That is a very good fishing ground off the coast of Travancore considered to be one of the best in the whole world.
- Shri T. T. Krishnamachari: I am told there are no prospects of cod Shri T. T. Krishnamachari: fishing near India. Perhaps my information is not accurate enough. The hor. Member seems to know more about it. I will take the information from him.
- Shri V. P. Nayar: He has given a wrong information.

REVISED ESTIMATES OF HIRAKUD PROJECT

- *1321. Pandit Lingaraj Misra: Will the Minister of Irrigation and Power be pleased to state whether necessary sanction has been accorded to the Esti-mate, as now revised, of the Hirakud Dam Project with a view to pursue the programme of construction with vigour as suggested by the Advisory Committee in its Report of March, 1952?
- The Minister of Planning and Irrigation and Power (Shri Nanda): The Government of Orissa have given their approval to the revised estimate for Stage I of the Project. This Estimate is now under scrutiny by the Hirakud Control Board. As soon as the recommendations of the Board are received, necessary revised sanction of the Government of India will be issued. This, however, is not affecting the programme of construction which is being pursued with vigour.
- Shri T. N. Singh: May I know whether these revised estimates have received the approval of the Government of India, including the Finance

Ministry, before being approved by the Orissa Government?

I have stated already Shri Nanda: that the Orissa Government has given its approval but the Control Board is going to look into the estimates minutely. After that, the Government of India will take notice of it.

Shri T. N. Singh: May I know if administrative sanction has been given Shri T. N. Singh: by the appropriate Government of India authorities in this matter?

Originally the Gov-Shri Nanda ernment of India has given that.

Shri T. N. Singh: I want to know about the revised estimates.

Shri Nauda: For revised estimates I have given the facts. The Orissa Government has given the approval. The Control Board is looking into it and that will be done in the course of the next few days and immediately the Government of India will take up.

Shri T. N. Singh: Has the Minister consulted the Finance Ministry of the Central Government?

Shri Nanda: The Finance Ministry and all the Ministries concerned, originally have given their approva?

Mr. Speaker: The question is with reference to revised estimates.

Shri Nanda: About the question of the revised estimates, general approval has been given that the work should go on but the revised estimate has not received the approval of the Government of India for the reason that it has not yet reached the Government.

Shri Lokenath Mishra: Who constitutes the Board?

Shri Nanda: The Chief Minister of Orissa and some officers.

COMMERCIAL CHARGES ON COAL

- *1322. Shri K. P. Sinha: Will the Minister of Production be pleased to
- (a) whether it is a fact that Government have abolished or are contemplating to abolish the commercial charges on coal in order to facilitate the export of coal to foreign markets; and
- (b) at what rate the surcharges work out per ton?

The Minister of Production (Shri K. C. Reddy): (a) The commercial charges on coal export to Pakistan

- have been abolished from the 25th The question of aboli-March, 1953. tion as a general issue is separately under examination.
- (b) The commercial charges vary from country to country. A state-ment is laid on the table of the House showing the additional charges per ton in respect of each country. [See Appendix IX, annexure No. 12.]
- Shri K. P. Sinha: Is it a fact that we lose about a crore of rupees per year under this agreement?
- Shri K. C. Reddy: Due to the abo-Shri K. C. Roddy: Due to the abo-lition of commercial charges on coal export to Pakistan, it is true the revenue will be affected to the extent of about a crore of rupees.
- Shri K. P. Sinha: Is it a fact that this agreement was entered into in the hope of having a long-term agreement on this subject?
- Shri K. C. Reddy: I do not know about the period of the agreement. It is a question to be directed to my hon, friend, the Minister for Commerce and Industry.
- Shri M. S. Gurupadaswamy: What are the reasons for not following a uniform policy with regard to commercial charges? Why does it vary from country to country?
- Shri K. C. Reddy: We have to take into consideration the amount of charge that the country could bear in the light of imports by those countries from other countries. We have also to take into consideration the com-petitive prices prevailing in those countries. We cannot have a uni-form commercial charge for exports to all countries.

IMPORT DUTIES IN FIRE

- *1324. Shri C. R. Chowdary: Will the Minister of Commerce and Industry be pleased to refer to the answer given to the Starred Question No. 1058 asked on 28th March, 1953 and state:
- (a) whether Government have any information as to whether Fiji has got import duties called "Standard" and "Preferential"; and
- (b) whether we hat Commissioner in Fiji? have our Trade

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):
(a) The required information is being collected and will be placed before the House when available.

(b) There is no commercial representative in Fiji but our Commissioner in Fiji looks after our trade interests.